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1.1.1998.

Shri .S. Y. D. vs. Union of India

Present: Shri .S. Sharma, Counsel for the applicant.

The learned Counsel for the applicant wish to withdraw the ~~CA~~ ^{CA} as the case is not within the jurisdiction of the Tribunal. The case is dismissed as withdrawn. The Court fee may be refunded to the applicant, as prayed for by him. *L*

(S. S. Sharma)
Counsel (S)

S. K. Reshoty
(I.K. Reshoty)
Tribunal (A)